## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2051
ANSWERED ON:17.12.2013
COMPENSATION TO FARMERS AFFECTED BY FENCING
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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether farmers whose land fell under the fencing of Indo-Pak borders have been adequately compensated;
- (b) whether farmers and the State Government of Punjab have been demanding more compensation as the amount paid to farmers so far remained grossly inadequate;
- (c) whether the Government has imposed restrictions on number of crops, types of crops and movement of farmers to go to their fields; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): As per the available records, the land compensation for fencing along Indo-Pakistan Border except Jammu Sector, has been paid by the Government. In Jammu Sector, about 44 feet wide strip of land along 179 km. Had been occupied for which compensation has not been paid so far.
- (b): No such demand has been received from the Government of Punjab with respect to land acquired for fencing. However, the Government of Punjab has requested the Government of India to pay annual compensation to the farmers for loss of income on account of restriction of crops and restricted access to their fields between international border and border fencing.
- (c) to (d): In Punjab, crops like sugarcane, cotton and mustard etc. Having height of more than 4 feet are restricted for cultivation ahead of fencing due to security reasons and to have clear observations ahead of fence, maintain vigil on the activities of anti-national elements and Pak Rangers.

Farmers whose lands are ahead of fencing are allowed to cultivate land everyday from 0700 hrs. to 1730 hrs. During summer season and from 0800 hrs. To 1630 hrs. In winter season. However, during harvesting/sowing, due relaxation for opening/closing of fencing gates is given to farmers after consultation with them.